

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23960/2017

(Arising out of impugned final judgment and order dated 17-07-2017 in CMWP No. 20754/2010 passed by the High Court of Judicature At Allahabad)

M/S. JAIPRAKASH SEWA SANSTHAN

Petitioner(s)

VERSUS

NATTHI MAL & ORS.

Respondent(s)

(FDR matter

[OFFICE REPORT FOR DIRECTION]

IA No. 88006/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 88007/2017 - EXEMPTION FROM FILING O.T.)

Date : 31-05-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE A.S. BOPANNA

(VACATION BENCH)

For Petitioner(s) Mr. Pawan Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
Unuc Legal LLP, AOR

For Respondent(s) Mrs. S. Usha Reddy, AOR
Mr. Balraj Dewan, AOR
Mr. Shiv Sagar Tiwari, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Registry is permitted to invest the amount by way of FDR for a further period of six months from the due date of its maturity, as per the earlier order, in the Oriental Bank of Commerce, as it is reported that the said Bank is offering higher rate of interest.

(GEETA AHUJA)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER